

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.173/94

Friday this the 28th day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Aysha Beevi,
Wash woman, Departmental A type Tiffin Room,
O/o. the T.D.M, Quilon.
2. Charles D'cruz,
Tea Maker, Departmental A type Tiffin Room,
O/o. the T.D.M, Quilon. .. Applicants

By Advocate Mr.M.R.Rajendran Nair

vs.

1. The Telecom District Manager,
Quilon.
2. The Chief General Manager,
Telecommunications, Kerala Circle,
Trivandrum.
3. Union of India, represented by Secretary
to Govt., Ministry of Communication,
New Delhi. .. Respondents

By Advocate Mr.Laxmi Narayanan, ACGSC

ORDER

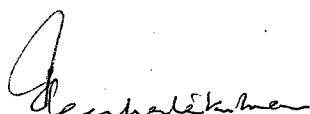
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants seek a declaration that they are entitled to be regularised with effect from 1.10.91 . They seek a further direction to grant them consequential benefits of increments, promotion etc. treating them at par with regular Govt. servants. Annexure.A2 order makes clear that such benefits as are claimed, are admissible. We find that applicants have filed Annexure.A3 and Annexure.A4 representations and that they are pending consideration before 1st respondent. 1st respondent should have taken a decision in the matter in the three months available to him. We direct him to pass appropriate orders on the representations within six weeks

from today in the light of Annexure.A2. Applicants, if advised, may forward another copy of the representation and copy of this order for reference of 1st Respondent.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 28th January, 1994.



P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN